

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3408**  
TO BE ANSWERED ON 26.03.2018

**Levy of fees by SPCBs for ECs**

3408. SHRI CHUNIBHAI KANJIBHAI GOHEL

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the action taken by the Ministry on representations regarding levy of fees by State Pollution Control Boards (SPCBs) for processing applications for Environment Clearance (EC) so as to facilitate provision of infrastructure and manpower requirement of these Boards and to fast track pending clearances;
- (b) whether the SPCBs would be empowered to levy such fees; and
- (c) if so, the details thereof and by when they would be empowered, and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(DR. MAHESH SHARMA)**

(a) to (c) It is informed that there is no provision envisaged in the EIA Notification 2006 as amended from time to time for empowering the SPCBs to levy fees for processing applications of Environment Clearance.

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